

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5877
ANSWERED ON:02.05.2013
AMENDMENTS IN TENANCY ACT
Meghwal Shri Bharat Ram

Will the Minister of RURAL DEVELOPMENT be pleased to state:

to the reply given to USQ No. 4460 dated 20 December, 2012 regarding amendment in the Tenancy Act and state:

(a) whether setting up of educational institutes for scheduled caste children is permissible on the agricultural land of Scheduled Caste titleholders in NCR, UP, Haryana and Rajasthan;

(b) if so, the details thereof, State/UTwise;

(c) whether the transfer of agricultural land of Scheduled Caste titleholders take place in the name of societies/trust/ company, etc. but mutations done only in the name of a member of societies/trust/ company belonging to Scheduled Caste only; and

(d) if so, the number of such transfers carried out during the last three years and the current year, year-wise?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA)

(a) to (d) : The information is awaited from concerned State Governments.